

THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

Cuttack, Dated the ~~27th~~ 27th September, 2024

No. 1493/R- WHEREAS the Central Government, in pursuance of section 8 of the General Clauses Act, 1897 (10 of 1897) has notified vide Notification S.O.2790 (E) dated 16th July, 2024 that where any reference of the Indian Penal Code (45 of 1860), or the Code of Criminal Procedure, 1973 (2 of 1974) or the Indian Evidence Act, 1872 (1 of 1872) or any provisions thereof is made in any-

- (a) Act made by Parliament; or
- (b) Act made by the Legislature of any State;
- (c) Ordinance;
- (d) Regulations made under article 240 of the Constitution;
- (e) President's order;
- (f) rules, regulations, order or notification made under any Act, Ordinance or Regulation,

for the time being in force, such reference shall respectively be read as the reference of the Bharatiya Nyaya Sanhita, 2023 (45 of 2023) (BNS), the Bharatiya Nagarik Suraksha Sanhita, 2023 (46 of 2023) (BNSS) or the Bharatiya Sakshya Adhiniyam, 2023 (47 of 2023) (BSA), and the corresponding provisions of such law shall be construed accordingly.

NOW THEREFORE, in pursuance of section 8 of the General Clauses Act, 1897 (10 of 1897) and after commencement of aforementioned three new criminal laws w.e.f. 1st July, 2024, the Court hereby notifies that any reference of erstwhile the Indian Penal Code (45 of 1860), or the Code of Criminal Procedure, 1973 (2 of 1974) or the Indian Evidence Act, 1872 (1 of 1872) or any provisions thereof is made in any-

- (a) Rules framed by the High Court;
- (b) Rules framed by the High Court in consultation with the State Govt.;
- (c) SoPs, Schemes, Guidelines issued by the High Court;
- (d) Circulars (both in Civil & Criminal Side), Notifications, Standing Orders, Office Orders;

for the time being in force, such reference shall respectively be read as the reference of the Bharatiya Nyaya Sanhita, 2023 (45 of 2023) (BNS), the Bharatiya Nagarik Suraksha Sanhita, 2023 (46 of 2023) (BNSS) or the Bharatiya Sakshya Adhiniyam, 2023 (47 of 2023) (BSA), and the corresponding provisions of such law shall be construed accordingly.

By Order of the Court


(Pradyumna Kumar Nayak)

REGISTRAR (VIGILANCE)

Memo No. 15138(4) / Date: 27/09/2024
(Rules/ XI-12/2024)

Copy forwarded to the:

- 1) Advocate General, Odisha, Cuttack;
- 2) Chairman, Odisha State Bar Council, Cuttack;
- 3) Deputy Solicitor General of India for the High Court of Orissa;
- 4) Secretary, High Court Bar Association, Cuttack;

for information and necessary action.


Special Officer (Special Cell)

Memo No. 15139(20) / Date: 27/09/2024

Copy forwarded to the Additional Chief Secretary to Government of Odisha, Home Department for information and necessary action.

Further you are requested to circulate the same among all Departments of the State Government for information and necessary action.



Special Officer (Special Cell)

Memo No. 15140(50) / Date: 27/09/2024

Copy forwarded to the

1. All Officers of the Court
2. Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice
3. Joint Registrar-cum-Principal Secretary/ A.D.R-cum-Addl. Principal Secretaries/ Asst. Registrar-cum-Senior Secretaries/ Secretaries to the Hon'ble Judges for placing the same before their Lordships' kind information.
4. All Superintendents/ Section Officers of the Court.

for information and necessary action.


Special Officer (Special Cell)

Memo No. 15141(100) / Date: 27/09/2024

Copy forwarded to the

1. All District & Sessions Judges of the State.
2. All Special Judges of Special Courts of the State.
3. All Judges of Family Courts of the State.
4. All Tribunals of the State except Central Administrative Tribunals and Odisha Real Estate Appellate Tribunal.
5. The Commissioner of Endowments, Odisha, Bhubaneswar.

6. The Principal Secretary to Government of Odisha, Law Department, Bhubaneswar.
7. The Member, 2nd MACT, Cuttack / Berhampur / Sambalpur.
8. The Member Secretary, Odisha State Legal Services Authority, Odisha, Cuttack.
9. The Director, Public Prosecution, Odisha, Bhubaneswar.
10. The Director, Odisha Judicial Academy, Cuttack
11. The P.O., Labour Court, Bhubaneswar/ Sambalpur/ Jeypore.
12. The P.O., Debts Recovery Tribunal, C.D.A., Sec-7, Cuttack

for information and to circulate the same amongst all Judicial officers working under your jurisdiction for their information.

S 27.9.24
Special Officer (Special Cell)

Memo No. 15143 / Date: 27/09/2024

Copy forwarded to the Superintendent, Computer Section of the Court for uploading the same in the Court's official website.

S 27.9.24
Special Officer (Special Cell)

Memo No. 15144 / Date: 27/09/2024

Copy forwarded to the principal Secretary, Law deptt. in Govt. of Odisha, Bhubaneswar with a request to accord necessary permission to the Deputy Director, Printing, Publication and Stationary, Govt. Press, Odisha, Cuttack for publication of the same in the next issue of the Odisha Gazette (EO).

S 27.9.24
Special Officer (Special Cell)

Memo No. 15145 / Date: 27/09/2024

Copy (both in word & PDF format) forwarded to the Deputy Director, Printing, Publication and Stationary, Govt. Press, Odisha, Cuttack for information and to take necessary steps for publication in the next issue of the Odisha Gazette (EO) and furnish an e-copy of the same to this Court through e-mail: rulesohc@gmail.com at the earliest.

S 27.9.24
Special Officer (Special Cell)